

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 116**  
**(IB)-1343(PB)/2019**

**IN THE MATTER OF:**

Prop. R.S Infratech ..... Applicant/petitioner  
Vs.  
Tulsiani Construction and Developers Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 21.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner: -  
For the Respondent(s): -

**ORDER**

In view of the judgment rendered in the case of Writ Petition (Civil) No. 43 of 2019 (*Pioneer Urban Land & Infrastructure Pvt. Ltd. v. Union of India*) decided on 09.08.2019 passed by Hon'ble Supreme Court the stay order operating has now ceased to have effect.

A joint reply be filed within one week in the matter where the reply has not been filed with a copy in advance to each of the counsel for the petitioner.

List for arguments on 11.09.2019.



**(M.M. KUMAR)**  
**PRESIDENT**



**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**